

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-233 -2020 in
CRA-26-2011

Morries Housing Pvt. Ltd. Applicant

V e r s u s

Kumbla Abdulla Mechant and 2 ors. Respondents

Adv. Parag Rao for the Applicant.

CORAM: DAMA SESHADRI NAIDU, J.
DATE: 4th January, 2021.

ORDER:

Earlier, a learned Advocate represented the first respondent. But, later, he withdrew his appearance. That prompted the petitioner to take out notice to the first respondent once again. But the postal endorsement revealed that the first respondent's whereabouts were not known. In this context, the petitioner's counsel contends that the petitioner has tried to serve the notice on the last known address of the first respondent, as has been reflected before the Trial Court as well. But it is to no avail.

2. Therefore, the petitioner has come up with this application for a substituted service by way of publication in the local newspaper.

3. For the reasons mentioned in the application, I allow it as prayed for.

4. The application is disposed of.

DAMA SESHADRI NAIDU, J.

AP/-